

MR. DEPUTY CHAIRMAN: What is it, Dr. Ramalingam? ...*(Interruptions)*...

DR. K. P. RAMALINGAM (Tamil Nadu): Sir, please allow me to speak. ...*(Interruptions)*... Sir, Vijay Mallya and other big leaders are free to escape from the country. . Shri Vijay Mallya, who is indebted of ₹ 9000 crores, is allowed to flee! But a farmer from Tanjore in Tamil Nadu has been beaten up on the street by the Police and his tractor was captured for non-payment of ₹ 56,000 dues by the private bank with the help of Tamil Nadu Police. Now, the Human Rights Commission has given notice to C.S and DGP. What is the Government doing? On what rule the private bank has provided Police help to recover the loan of the farmer?

MR. DEPUTY CHAIRMAN: Please sit down. ...*(Interruptions)*... Mr. Navaneethakrishnan, what do you say?

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**RE. DEMAND FOR WITHDRAWING NOTIFICATION TO LAY GAIL  
PIPELINE IN TAMIL NADU**

SHRI A. NAVANEETHAKRISHNAN (Tamil Nadu): Sir, thank you. Please give me one minute. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: What do you want to say? ...*(Interruptions)*... Mr. Ramalingam, please sit down. ...*(Interruptions)*...

SHRI A. NAVANEETHAKRISHNAN: In Tamil Nadu, the GAIL is laying a pipeline cutting across seven districts of Tamil Nadu. Our hon. Chief Minister has addressed a letter to the hon. Prime Minister to withdraw the Notification which enables GAIL to lay the pipeline in the agricultural lands. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: You had raised it earlier in this House. ...*(Interruptions)*...

SHRI A. NAVANEETHAKRISHNAN: Sir, GAIL is not stopping. Since GAIL is permitted by the Central Government to lay the pipeline, cutting across seven districts in the lands of the farmers, that Notification must be withdrawn. ...*(Interruptions)*... The Chief Minister Amma has addressed a letter to the hon. Prime Minister. ...*(Interruptions)*...

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**MATTERS RAISED WITH PERMISSION**

MR. DEPUTY CHAIRMAN: Smt. Vijila Sathyananth's Zero Hour mention. *(Interruptions)*

**Need for release 67 fishermen and their boats from Tuticorin district**

SHRIMATI VIJILA SATHYANANTH (Tamil Nadu): Mr. Deputy Chairman, Sir, this is a very important issue which, time and again, our hon. Chief Minister of Tamil Nadu has been reiterating. *...(Interruptions)...* She has been reiterating the release of Indian fishermen who have been apprehended on 3.3.2016, and 4 fishermen on board, along with their mechanized fishing boat from Tamil Nadu set out to fish from Kottaipattinam fishing base of Pudukottai District on 9.3.2016, and were taken to Karainagar, Sri Lanka. *...(Interruptions)...*

MR. DEPUTY CHAIRMAN: Only what Smt. Vijila Sathyananth says will go on record. Nothing else will go on record. *...(Interruptions)...*

SHRIMATI VIJILA SATHYANANTH: The right historically enjoyed by our fishermen in Tamil Nadu to fish in the traditional waters of Palk Bay is now being repeatedly infringed upon by the Sri Lankan Navy. We and Amma vehemently oppose the Sri Lankan Navy's actions. Time and again, they have been encroaching upon our waters and they are apprehending our poor fishermen. They bring a lot of revenue. They bring the maximum revenue to the country. They work in hazardous and pitiable conditions. Their families are suffering. Already, the maritime borders have been challenged in the hon. Supreme Court. The Government of Tamil Nadu has taken a stand and the Government of India should not tweak the International Maritime issue. *...(Interruptions)...* Because there is an unsettled problem. The 1974 and 1976 Agreements have to be announced as null and void. In the absence of mandatory Constitutional Amendment *...(Interruptions)...* We also demand to restore Katchatheevu to India. Otherwise, that will influence the traditional rights of India. *...(Interruptions)...* I have now brought this fact to this august House. I now request, on behalf of Amma. Amma has requested the hon. Prime Minister that the Ministry of External Affairs should take it very seriously and take proactive action through diplomatic channels to secure the immediate release of 68 fishermen and 78 fishing boats including the four fishermen and mechanized fishing boats apprehended on 10.3.2016.

I request the Government's immediate intervention. What will be the permanent solution to these poor fishermen? Every time they have been affected. *...(Interruptions)...*

MR. DEPUTY CHAIRMAN: Your time is over, Mrs. Vijila. Nothing will go on record. *...(Interruptions)...* Please sit down. All those who associate may do so.

SHRI A. NAVANEETHAKRISHNAN (Tamil Nadu): Sir, I associate myself with the issue raised.

SHRI A. K. SELVARAJ (Tamil Nadu): Sir, I too associate myself with the issue raised.

SHRI K.R. ARJUNAN (Tamil Nadu): Sir, I too associate myself with the issue raised.

SHRI N. GOKULAKRISHNAN (Tamil Nadu): Sir, I too associate myself with the issue raised.

SHRI T. RATHINAVEL (Tamil Nadu): Sir, I too associate myself with the issue raised.

SHRI S. MUTHUKARUPPAN (Tamil Nadu): Sir, I too associate myself with the issue raised. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: Please stop since your time is over. Now, I have to say something to the agitating Congress Members. You have not even given a notice. It is not in the Zero Hour. It is not permitted here. Sit down...*(Interruptions)*... I will allow you, Dr. M. S. Gill. ...*(Interruptions)*... Dr. M. S. Gill has given notice, I will allow him. ...*(Interruptions)*... That is allowed. ...*(Interruptions)*... You can go and associate. ...*(Interruptions)*... Please. ...*(Interruptions)*... Your notice was time-barred. That is what you want to know. ...*(Interruptions)*... No; I said that Dr. Gill will be allowed, you can associate. ...*(Interruptions)*... Go and associate. ...*(Interruptions)*... So, please go back. ...*(Interruptions)*... I said, I will allow you to associate. Please go back. ...*(Interruptions)*... Now, Dr. M.S. Gill's Calling Attention on ...*(Interruptions)*... Sorry, Zero Hour. ...*(Interruptions)*... Mr. Balagopal, don't be angry. There can be a slip of the tongue also. ...*(Interruptions)*... Yes, Zero Hour. Please. ...*(Interruptions)*...

#### **Serious situation arising due to dispute over the Punjab waters**

डा. एम. एस. गिल (पंजाब): उपसभापति जी, ...*(व्यवधान)*... Sir, give me my time of three minutes. उपसभापति जी, आपका धन्यवाद। मैं अपने साथियों को इस हाउस में एक बात गंभीरता से समझाना चाहता हूँ, क्योंकि मैं 1958 का, पुराने पंजाब से IAS हूँ, उस समय ये भी साथ थे। 1960 में नेहरू जी और लियाकत अली के बीच पंजाब के दरियाओं की जो बांट हुई, वह सब घटना मैं जानता हूँ। उसमें उस समय के पंजाब को मिला 15.2 million acre feet only. Pakistan got two-thirds; we got one-third, बड़ा है। And then, the way our history went, we had no capital. I have said here before that it was the partition of Punjab, not of India, essentially of Punjab, brutal and total. All of you know it. ...*(Interruptions)*... Yes, but I am focussing here ...*(Interruptions)*... Please don't disturb me. उसके बाद ...*(व्यवधान)*... एक सेकेंड, प्लीज़ ...*(व्यवधान)*... उसके बाद हमारी कैपिटल भी लाहौर चली गई। Nehru made Chandigarh and Bakhra to revive Punjab. Chandigarh has a Joint Secretary who rules that a thanedar can take Mr. Badal and put him in jail; that is